

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/316/2011/ ARE-4

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 31/05/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri H. Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R), Karnataka Government Secretariat, Bengaluru – Reg.

Ref:- 1) Government Order No. ಸಿಆಸಇ 16 ಆಕೋಇ 2011 Bengaluru dated 22/9/2011

2) Nomination order No.LOK/INQ/14-A/316/2011 Bengaluru dated 3/10/2011 of Upalokayukta-1, State of Karnataka, Bengaluru

3) Inquiry Report dated 25/5/2018 of Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru

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The Government by its Order dated 22/9/2011, initiated the disciplinary proceedings against Sri H.Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R), Karnataka Government Secretariat, Bengaluru (then working at Health & Family Welfare Department, KGS, Bengaluru) (hereinafter referred to as Delinquent Government Official, for short as '**DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/316/2011, Bengaluru dated 3/10/2011 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri H.Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R), Karnataka Government Secretariat, Bengaluru (then working at Health & Family Welfare Department, KGS, Bengaluru) was tried for the following charge:-

“That, you Sri H. Jayaram, the DGO, while working as Section Officer in the Department of Health and Family Welfare, Karnataka Government Secretariat, Bangalore, the Complainant namely Sri Ajay Ghosh S/o. O.S. Bashir, as he had obtained approval from Rajiv Gandhi Health Services University to start Nursing College at Mysore Road in Bangalore approached you on 14.06.2005 requesting to send the concerned file to the Secretary, Health and Family Welfare Department and then you asked for Rs.10,000/- to put up the file before the concerned officer to issue necessary Government order and on 15.06.2005 took the said amount from the complainant to show official favour, failing to maintain absolute integrity and devotion to duty, which act was unbecoming of a Government Servant and thus committed misconduct as enumerated U/R. 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-4) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri H. Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R), Karnataka Government Secretariat, Bengaluru (then working at Health & Family Welfare Department, KGS, Bengaluru)

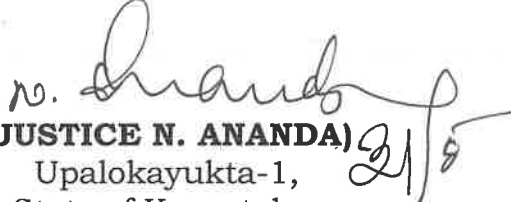
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the service particulars of DGO, he has retired from service on 30/6/2015 (during the pendency of inquiry).

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO, it is hereby recommended to the Government for imposing penalty of permanently withholding 50% of pension payable to DGO Sri H.Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R), Karnataka Government Secretariat, Bengaluru (then working at Health & Family Welfare Department, KGS, Bengaluru).

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru



**KARNATAKA LOKAYUKTA**

No.LOK/ARE-4/ENQ-316/2011

M.S.Building,  
Dr.B.R.Ambedkar Road  
Bangalore-560 001  
Date: 25/05/2018

**ENQUIRY REPORT**

**Sub:** Departmental Enquiry against,

Sri H. Jayaram  
Section Officer  
Department of Personnel and  
Administrative Reforms (A.R.)  
Karnataka Government  
Secretariat  
Bangalore  
**(Now retired)**

- Ref:**
- 1) Report u/s 12(3) of the K.L Act, 1984 in  
Compt/Uplok/BCD/804/2006/ARE-10  
dated:25/08/2011
  - 2) Govt. Order. No. ಸಿಆಸುಇ 16 ಆಕೋಇ 2011  
Bangalore dated: 22/09/2011
  - 3) Order No.LOK/INQ/14-A/316/2011  
Dtd.03/10/2011 of the Hon'ble  
Upalokayukta

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1. This Departmental Enquiry is directed against Sri H. Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R.), Karnataka Government, Secretariat, Bangalore, **(now retired)** (herein after referred to as the Delinquent Government Official in short "DGO")

2. After completion of the investigation a report u/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No.1.
3. In view of the Government Order cited above at reference-2, the Hon'ble Upalokayukta, vide order dated: 03/10/2011 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct Inquiry against the aforesaid DGO. Additional Registrar Enquires-4 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of same were issued to the DGO calling upon him to appear before this Authority and to submit written statement of his defence.
4. The Articles of Charges framed by ARE-4 against the DGO is as below;

**ANNEXURE NO. 1**

**CHARGE**

*That, you Sri H. Jayaram, the DGO while working as Section Officer in the Department of Health and Family Welfare Karnataka Government Secretariat, Bangalore, the complainant namely Sri Ajay Ghosh s/o O.S. Bashir, as he had obtained approval from Rajiv Gandhi Health Services University to start nursing college at Mysore road in Bangalore approached you on 14/06/2005 requesting to send the concerned file to the Secretary, Health and Family Welfare Department and then you asked for Rs.*

10,000/- to put up file before the concerned officer to issue necessary Government Order and on 15/06/2005 took the said amount from the complainant to show official favour, failing to maintain absolute integrity and devotion to duty which act was unbecoming of a Government Servant and thus committed misconduct as enumerated u/ Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

## **ANNEXURE NO. II**

### **STATEMENT OF IMPUTATIONS OF MISCONDUCT**

The complainant namely Sri Ajay Ghosh, being a representative of professional education and charitable trust got approval from Rajiv Gandhi Health Sciences university to start M.G.P. college of nursing at Mysore Road in Bangalore and in that connection, the complainant being a trustee of the said Trust met the DGO on 14/06/2005 as the concerned file was to be sent to the secretariat for issuance of Government orders to start college. Instead of telling that he will or cannot do anything in the matter or it takes time as per law, the DGO demanded bribe of Rs. 10,000/- to put up file before the concerned officer for signature and to issue G.O., the complainant was not willing to pay bribe to the DGO. Therefore, he approached the Lokayukta Police Inspector of Bangalore City (herein after referred to as the Investigating Officer, for short "the I.O.") and lodged a complaint. The I.O. registered the complaint in Cr. No. 19/2005 for the offences punishable u/sec. 7, 13(1)(d) r/w 13(2) of Prevention of Corruption Act 1988. During the course of investigation of the said crime, when the tainted

amount was given to the DGO by the complainant, the I.O. trapped the DGO on road near gate No. 4 of the M.S. Building at Bangalore on 15/06/2005 in the presence of the complainant, panchas and his staff and seized the tainted amount under mahazar after following post-trap formalities. The I.O. took statement of the DGO in writing and recorded statements of the complainant, panch witnesses and others. After receiving report of the chemical examiner, the I.O. submitted report of investigation. The facts and materials on the record of investigation of the I.O. prima facie showed that the DGO failed to maintain absolute integrity and devotion to duty and acted in a manner unbecoming of a Government Servant. Therefore, a suo-moto investigation u/sec.7(2) of the Karnataka Lokayukta Act was taken up and an observation note was sent to the DGO calling for his explanation. The DGO submitted his reply and same was not satisfactory and not convincing to drop the proceedings. Hence, a report u/sec.12(3) of the Karnataka Lokayukta Act was sent to the Competent Authority with recommendation to initiate disciplinary proceedings against the DGO and to entrust enquiry u/Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules 1957 to the Hon'ble Upalokayukta-1. Accordingly, the Competent Authority initiated disciplinary proceedings against the DGO and entrusted enquiry u/Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 to the Hon'ble Upalokayukta. Hence, this charge.

5. DGO appeared before this Enquiry Authority on 12/03/2012 and on the same day his First Oral statement



was recorded U/R 11(9) of KCS (CC & A) Rules 1957. The DGO pleaded not guilty and claims to hold an enquiry.

6. DGO has filed written statement as follows:

No work of the complainant was pending before the DGO on the date of the trap. The DGO has not demanded nor accepted any illegal gratification from the complainant. DGO has already sent the file of the complainant to the next authority on 07/06/2005. The complainant met the DGO and verified the position of his file as on 14/06/2005 and came to know that his file was put up before the Deputy Secretary for further proceedings. Hence, the complainant has filed the false complaint against the DGO. On the date of the trap the DGO told the complainant that his file has been sent to the Deputy Secretary. But the complainant had waited till the arrival of the DGO at the parking area near Gate No.4 and forcibly made him to take the tainted currency notes, but when he refused to take the tainted currency notes the complainant tried to thrust the same into his right side pant pocket. But he resiled to take the amount within no time some people caught hold him and told him that they are the Lokayukta police. Hence, prays to exonerate him from the charges leveled against him in this case.

7. In order to substantiate the charge leveled against the DGO, the Disciplinary Authority examined in all four witnesses as PW1 to PW4 and got marked documents at Ex.P1 to P14. After closing the evidence of the Disciplinary Authority, the Second Oral Statement of DGO was recorded as required u/Rule 11(16) of KCS (CC & A) Rules, 1957. After closing the

evidence of the Disciplinary Authority, one witness examined as DW1 and closed his evidence and the questioning of this DGO is recorded as required u/Rule 11(18) of KCS (CC&A) Rules, 1957.

8. The Disciplinary Authority has not submitted any written brief, but DGO has submitted his written brief. Oral arguments of the Presenting Officer was heard.

9. Upon consideration of the oral and documentary evidence placed on record, the defence of DGO, the only points, that arises for the consideration of this enquiry authority is:-

1) Whether the Disciplinary Authority satisfactorily proved the charge framed against DGO?

2) What order?

10. My finding on the above points are as follows

Point No.1: In the “ **AFFIRMATIVE**”

Point No.2: As per the final order for the following:

**:: REASONS ::**

**11. Point NO.1:** As stated above it is the case of the disciplinary authority that the DGO while working as Section Officer in department of Health and Family Welfare Department, Karnataka Government Secretariat, Bangalore on 14/06/2005 demanded the complainant for Rs. 10,000/- to put up the file of the complainant before the concerned officer and on 15/06/2005 took the said amount from the

complainant and thereby he has failed to maintain absolute integrity and devotion to duty.

12. Complainant has been examined as pW1 and copy of the complaint lodged by him is at Ex.P1. In the complaint it is stated that the complainant wanted to start a new nursing college and in that respect he had given the application and the university approved the same and sent the file to the concerned ministry for approval. Even the cabinet gave the approval and sent the file to the secretariat for issue of Government Order and when PW1 approached the secretariat office in that respect he was asked to meet the DGO who is the section officer as he has to put up the file to the Secretary for signature. In Ex.P1 it is further stated that when PW1 approached the DGO on 14/06/2005 at 4 p.m. the DGO demanded Rs. 10,000/- and in view of PW1 not willing to pay the bribe amount he has lodged the complaint on 15/06/2005 at 3.30 p.m. before Lokayukta police.

13. PW1 has reiterated the averment made in Ex.P1 in his deposition. He has deposed that he had sought for permission to start the nursing college on behalf of the Trust. He has deposed that the file had to be put up before the Secretary and in that respect he approached the DGO and the DGO postponed the matter. He has deposed that on 13/06/2005 when he met the DGO the DGO asked him to come on next day and on the next day when he met the DGO, the DGO told that in case PW1 gives Rs. 10,000/- he will get the work of PW1 done. He has deposed that as he was not willing to pay the bribe and he lodged the complaint on 15/06/2005.

14. PW2 is the shadow pancha witness by name Sri Mahadev and PW3 is the another panch witness by name Sri D. Ravindranath. PW1 to PW3 have deposed that PW1 produced Rs. 10,000/- before the I.O. (Rs.1,000x10) and the value and numbers of the currency notes were noted as per Ex.P9 and the I.O. got smeared the phenolphthalein powder to the currency notes through his staff and those notes were given to the hands of PW3 and he kept the same in the shirt pocket of PW1 and afterwards the hands of PW3 washed in the solution and that solution turned to pink colour. PW1 to PW3 have also deposed that the I.O. instructed PW1 to approach the DGO and if DGO demands for the bribe amount the tainted currency notes kept in his shirt pocket has to be given and afterwards he has to give the signal by rubbing his face with the hand kerchief and PW2 should accompany PW1 and see the transaction that takes place between PW1 and the DGO. They have deposed that the copy of the entrustment mahazar drawn by the I.O. in that respect is at Ex.P2

15. PW1 to PW3 have also deposed that after entrustment mahazar they along with the I.O. (PW4) and his staff left the Lokayukta office and went to the office of the DGO and PW1 and PW2 went inside the office of the DGO.

16. PW1 has deposed that on that day on 15/06/2005 at about 4.30 p.m. he met the DGO and requested for his work and DGO told that he has got urgent work in Rajajinagar and hence PW1 took the DGO in his car to Rajajinagar and came back to the office of the DGO at 6.10 p.m. PW1 has further deposed that in the parking area near M.S. Building, Gate No.2 he gave Rs. 10,000/- to the DGO and DGO received the

same and kept the same in his right side pant pocket and afterwards he gave the signal and Lokayukta police came there and he showed to them the DGO and they took the DGO to his office and got his hands washed in sodium carbonate solution and that solution turned to pink colour. He has also deposed that afterwards the police recovered the bait amount of Rs. 10,000/- from the DGO. He has deposed that the Lokayukta police also enquired the assistant of the DGO and got the explanation of the DGO and also the explanation of the assistant of the DGO and copies of the same are at Ex.P3 and P4 respectively. He has deposed that the copy of the trap panchanama is at Ex.P5

17. PW2 has deposed that on that day he went to the office of the DGO along with the PW1 to meet the DGO and PW1 met the DGO and asked about his file and DGO told that the file has not come and it may come tomorrow and that he has to go to the Rajajinagar for urgent work. He has deposed that DGO returned back at about 6 p.m. and went to his office and came back to the parking area and at that time PW1 gave the bait amount to the DGO and the DGO received the same and kept it in his pant pocket. He has deposed that PW1 gave the pre-arranged signal and immediately the Lokayukta police came there and took the DGO to his office room and washed his hands in sodium carbonate solution and that solution turned to pink colour. He has deposed that the bait amount was also recovered from the pant pocket of the DGO. He has deposed that Ex.P3 is the copy of the explanation given by DGO and Ex.P4 is the copy of the explanation given by the assistant of

DGO. He has deposed that the copy of the trap mahazar is at Ex.P5.

18. PW1 has denied the suggestion of the learned counsel for the DGO to the effect that he had kept the bait amount on the seat of the parked scooter and Lokayukta police asked the DGO to take the same and that afterwards his hands were washed. Thus according to the cross-examination of PW1 it is the case of the DGO that PW1 had kept the bait amount on the seat of the scooter and Lokayukta police got the same removed by the DGO by force and afterwards the hands of the DGO was washed, which is denied by PW1.

19. In the cross-examination of PW2 he has denied the suggestion of the learned counsel for the DGO to the effect that PW1 tried to trust the bait amount to the hands of the DGO and DGO refused for the same and afterwards PW1 kept the bait amount on the seat of the scooter. He has also denied the suggestion to the effect that the Lokayukta police got the bait amount removed by the DGO and afterwards his hands were washed.

20. As stated above Ex.P3 is the copy of the explanation of DGO and in the same it is stated as follows:

“ಫಿರ್ಯಾದುದಾರರು ಬಲವಂತವಾಗಿ ಕೈಗೆ ಹಣ ನೀಡಿ ಪ್ಯಾಂಟಿನ ಜೇಬಿಗೆ ತುರುಕಿದರು”.

21. No where in Ex.P3 it is stated that PW1 kept the bait amount on the seat of the scooter and Lokayukta police got the same removed by the DGO by force and afterwards his hands were washed in the solution. Thus the cross-

examination of PW1 and PW2 stated above is contrary to the explanation of the DGO stated in Ex.P3.

22. PW3 has deposed that after PW1 gave the pre-arranged signal himself, PW4 (I.O.) and his staff went to the parking area where PW1 was present and PW1 showed the DGO and told that he has received the bait amount and PW4 showed his identity card to the DGO and took him to the office of the DGO and the hands of the DGO were washed in sodium carbonate solution and the solution in respect of right hand wash turned to pink colour and in respect of left hand wash there was no difference in colour. He has deposed that the DGO himself produced the bait amount from his right side pant pocket. He has also deposed that the pant of the DGO was got removed and the inside portion of the right side pant pocket was washed and that solution also turned to pink color.

23. PW4-Sri R. Ramanna, the I.O. He has deposed about the complaint lodged by the complainant. He has deposed about the entrustment mahazar, the copy of which is at Ex.P2. He has also deposed about the trap mahazar the copy of which is at Ex.P5. He has given his evidence in accordance with the averments made in both pancha names stated above. He has also deposed that the hand wash of the DGO was positive and the DGO himself produced the bait amount from his right side pant pocket. He has clearly deposed that even the pant wash of the DGO was positive. In his cross-examination he has denied the suggestion of the learned counsel for the DGO to the effect that the bait amount was not in the right side pant pocket of the DGO. He has also denied the suggestion to the effect that the bait amount was kept on the seat of the vehicle

and he got the same removed by the DGO and afterwards the hands of the DGO were washed. He has deposed that when the DGO received the amount from PW1 and when the trap proceedings were took place the assistant of the DGO by name Sri Venkateshmurthy was present with the DGO.

24. The above said Sri Venkateshmurthy has been examined as DW1 and he has deposed that on 13/06/2005 PW1 had met him and at that time he told PW1 that his file has gone to the office of the Minister. He has deposed that on 14/06/2005 also PW1 met him and he told PW1 as stated above. He has deposed that on 15/06/2005 himself and DGO after finishing their work went to the parking area and at that time two persons followed them and one person out of them kept a cover of the scooter and at that time 4-5 persons came there and caught hold the hands of the DGO and told that they are from the Lokayukta police station. He has deposed that they took them to their office and asked him to give the file of the complainant and he told that the file has been sent to the Minister and in that respect he has produced the copy of the movement register, which is at Ex.P7. He has pleaded ignorance about the hand wash and pant wash of the DGO even though he has deposed that himself and the DGO were taken to the office of the DGO from the parking area. He has deposed that he do not know whether the DGO had demanded bribe amount from PW1. The evidence of DW1 cannot be believed for the reasons that as per the evidence of DW1 a cover was kept on the scooter and immediately 4 or 5 persons came there and caught hold of the DGO and DGO was taken to his office and in that case there was no question of the



hand wash and the pant wash of the DGO being positive. Copy of the FSL report is at Ex.P14 which shows that both hand wash of the DGO and pant wash of the DGO were positive.

25. As stated above PW1 to PW4 have clearly deposed that the hand wash of the pant wash of the DGO were positive. As stated above PW1 and PW2 have clearly deposed that the DGO received the bait amount from PW1 and kept it in his right side pant pocket and afterwards PW4, his staff and PW3 came to that place. PW1 to PW4 have denied the case of the DGO to the effect that the Lokayukta police forced the DGO to touch the tainted currency notes kept on the seat of the scooter and afterwards the hand wash of the DGO was conducted. Except for some minor discrepancies there is no major discrepancies in the cross-examination of PW1 to PW4 to discard their evidence. As stated above there is the evidence of PW1 and PW2 to the effect that when PW1 gave the amount of Rs. 10,000/- the DGO received the same and kept it in his right side pant pocket and as stated above PW1 has clearly deposed that on 14/06/2005 itself the DGO had demanded the bribe amount of Rs. 10,000/- and told him that only after the bribe amount is given the work of the PW1 will be done. PW1 has also denied the case of the DGO that on 13/06/2005 and also on 14/06/2005 the DGO informed that his file has already been sent to the concerned Ministry.

26. PW4 has deposed that after the trap he wrote the letter to the Under Secretary and got the certified copy of the file of the complainant and the copies of the same are at Ex.P13. The file of PW1 has not been seized from the DGO. As stated above Ex.P7 is the copy of the movement register of the files

and according to the same, the file of the complainant and five other files had been handed over from the section of the DGO to the office of the minister on 13/06/2005. In the written statement it is contended that on 07/06/2005 itself the file had been handed over by the DGO to the concerned Minister. But Ex.P7 is to the effect that the file was handed over on 13/06/2005. Only on the ground that as on the date of the trap the file of PW1 was not with the DGO, the case of the disciplinary authority cannot be discarded as it is in the evidence of PW1 that till the date of trap he was not knowing about his file being sent to the office of the Minister. DW1 has also deposed that the file comes back from the Minister in the same manner as it had gone to the Minister and it is not the case of the DGO that the file of PW1 was not coming to him from the Minister and that he had nothing to do with the file of PW1 after it was sent to the Minister. Hence, it has to be said that the work of PW1 was still pending with the DGO as the Government Order had not yet been issued regarding the prayer sought by the DGO for permission to open the nursing college. The evidence of PW1 to PW4 clearly proves that the DGO has committed the misconduct by demanding and accepting the illegal gratification of Rs. 10,000/- from PW1.

27. Thus the DGO has failed to maintain absolute integrity, devotion to duty and acted in a manner of unbecoming of a Government Servant. Hence, I answer the above point No.1 in the **AFFIRMATIVE**.

**28. Point NO.2:-** For the reasons discussed above, I proceed to pass the following:-

**:: ORDER ::**

*The Disciplinary Authority has satisfactorily proved the charge in this case that, DGO/ Sri H. Jayaram, Section Officer, Department of Personnel and Administrative Reforms (A.R.), Karnataka Government, Secretariat, Bangalore, **(now retired)** committed misconduct as enumerated U/R 3(1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.*

29. Hence this report is submitted to Hon'ble Upalokayukta-1 for kind perusal and for further action in the matter.

Dated this the 25<sup>th</sup> day of May, 2018

-Sd-  
(Somaraju)  
Additional Registrar Enquiries-4,  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURE****LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

- PW-1 :-Sri Ajay Ghosh (complainant)  
 PW-2 :-Sri Mahadeva (shadow panch witness)  
 PW-3:-Sri D.Ravindranath (another panch witness)  
 PW-4:-Sri R. Ramanna (I.O.)

**LIST OF WITNESSES EXAMINED ON BEHALF OF THE DEFENCE:**

- DW-1:-Sri B. Venkatesh murthy (witness)

**LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY**

- Ex.P-1: Certified copy of the complaint  
 Ex.P-2: Certified copy of the entrustment mahazar  
 Ex.P-3: Certified copy of the explanation of DGO  
 Ex.P-4: Certified copy of the explanation of Sri B. Venkateshmurthy, Assistant  
 Ex.P-5:-Certified copy of the Trap Mahazar  
 Ex.P-5(a):- Relevant entry in Ex.P5  
 Ex.P-6:-Certified copy of the affiliation to MGP nursing college, Bangalore  
 Ex.P-7:-Certified copy of the movement register extract  
 Ex.P-8:-Certified copy of the FIR  
 Ex.P-9:-Certified copy of the notes denomination and numbers mentioned sheet  
 Ex.P-10:-Certified copy of the xerox photos on the white sheet (total 5 sheets)  
 Ex.P-11:Certified copy of the rough sketch  
 Ex.P-12:Certified copy of the service particulars  
 Ex.P-13:- Certified copy of the file of the complainant (containing 56 sheets)  
 Ex.P14:-Certified copy of the chemical examination report

**LIST OF EXHIBITS MARKED ON BEHALF OF DGO:**

NIL

Dated this the 25<sup>th</sup> day of May, 2018

-Sd-

(Somaraju)

Additional Registrar Enquiries-4,  
 Karnataka Lokayukta,  
 Bangalore.